

**IN THE HIGH COURT OF BOMBAY AT GOA.**  
**LD-VC-OCW-157/2020 & LD-VC-OCW-158/2020**

**IN**

**LD-VC-CW-211-2020**

Rajendra Siddarkar and ors. ...Applicants.  
Vs  
State of Goa and ors. ...Respondents.

Shri A. Desai, Advocate for the applicants.  
Shri M. Salkar, Government Advocate for the respondent no.1.  
Shri V. Naik, Advocate for the respondent nos.4 to 8 and 12.

**Coram:- DAMA SESHADRI NAIDU, J.**  
**Date: 20th October 2020.**

PC.

Heard Ms. Asha Desai the learned counsel for the applicants, Shri Manish Salkar, the learned Government Advocate for the respondent no.1, and Shri Vithal Naik the learned counsel for the respondent nos. 4 to 8 and 12.

2. According to the applicant's counsel, despite the applicants' best efforts notice could not be served on certain respondents. Therefore, they want, to take out substitute service. For the reasons mentioned in the application, this court allows that application, permitting the applicants to serve notice through publication as prayed in that application.

3. Application No. LD-VC-OCW-158/2020 stands disposed of.

4. It seems the three respondents have died. The applicants do not know the details of the legal representatives. Therefore, they have come up with an interlocutory application to bring on record the unknown legal representatives. Nevertheless, the learned counsel for the respondent nos. 4 to 8 and 12 informs me that he will endeavour to get the details of the legal representatives of those deceased respondents. He needs time. Post the matter on 3.11.2020.

**DAMA SESHADRI NAIDU, J.**

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